

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH AT AHMEDABAD  
Court 2**

**(MP) CP(IB) 32 of 2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH AT  
AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.03.2021**

Name of the Company: Small Industries Development Bank of  
India  
V/s  
H.M. Infrastructure Pvt Ltd.

Section 7 IBC of 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER  
(through video conferencing)**

Ms. Rashmi Jain, advocate, appeared on behalf of advocates, Mr. Nipun Singhvi and Mr. Vishal Dave for the Petitioner filed a pursis to withdraw the instant petition.

The permission is granted.

Accordingly, **CP(IB) No. 32/2020** is dismissed as withdrawn.

**VIRENDRA KUMAR GUPTA  
MEMBER TECHNICAL**

Dated this the 25<sup>th</sup> day of March, 2021

*Manorama*  
**MANORAMA KUMARI  
MEMBER JUDICIAL**